

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
STARRED QUESTION NO. 76
TO BE ANSWERED ON THE 30TH JULY, 2024**

SEPARATE REGULATORY BODY FOR VETERINARY MEDICINES

76 DR. AJEET MADHAVRAO GOPCHADE:

Will the Minister of Health and Family Welfare be pleased to state:

whether the Central Government has taken any action in consultation with State Governments to set up a separate regulatory body for veterinary medicines, given the various advantages of having a distinct Drug Regulator for veterinary medicines?

**ANSWER
THE MINISTER OF HEALTH AND FAMILY WELFARE
(SHRI JAGAT PRAKASH NADDA)**

A Statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA
STARRED QUESTION NO. 76 * FOR 30TH JULY, 2024**

Drugs including veterinary drugs are regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder. License for manufacture, sale and distribution of drugs is granted by the respective State Licensing Authorities appointed by the respective State Government, while the Central Drugs Standard Control Organization (CDSCO) is responsible for regulation of import of veterinary Drugs and approval of New Drugs.

CDSCO has no such proposal to set up a separate regulatory body for Veterinary medicines.
